

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
22-07-2024 AT 10:30 AM**

CP(IB) No. 83/95/HDB/2024
u/s. 95 of IBC, 2016

IN THE MATTER OF:

M/s. Stressed Assets Stabilization Fund

...Petitioner

AND

Mr. D. Vinod Singh & M/s. Terry Gold India Ltd.

...Respondent

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

Learned Counsel Mr Dishit Bhattacharjee, for petitioner present physically. Resolution Professional not present, however proof of service is filed. As per the same is served.

No representation for the Resolution Professional, however proof of service filed. Pursuant to the same is filed by the creditor. Resolution Professional who hence forth filed by himself, since the proof of service discloses as Personal Guarantor is served. Personal Guarantor called absent. Learned Counsel Mr Rohan Aloor, present physically and stated that he had filed Vakalat for the Personal Guarantor and seeks time to file objections to the Resolution Professional and also stated that the Personal Guarantor is presently not mentally stable. In the light of the memo, for objections within two weeks and for steps call on 23.08.2024.

Sd/-
MEMBER (T)

Sd/-
MEMBER (J)